

[*Translation*]

(iii) Need to take necessary steps for timely and inexpensive dispensation of justice to tribals in Bastar district in Madhya Pradesh

SHRI MANKURAM SODI (Bastar): Due to lack of means of transportation the Adivasis of Bastar district even today have to walk 60 to 70 kms which they have been doing since the ancient times. The judicial system has not instilled in them the confidence because they have to walk a long distance to reach the Court. The litigation process takes such a long time that the judgement regarding the crime committed by the father is pronounced after his death to his sons.

For mutual conflicts and against exploitation they have to go to the courts for justice but the litigation has become so expensive that their entire property is sold off by the time their cases are decided. In such a vast area, there is only one civil court at Jagdalpur from where the large population of 18,42,854 of Bastar is getting expensive justice. The link court sits for one day only at Sukama, Dantewara Koker and Naradanpur. If the judge does not attend the court that day, these people have to walk back on foot to their villages situated at a distance of 60-70 kms with a slip in their hand for the next hearing.

Therefore, I request the Central Government to take steps for providing inexpensive and timely justice to the innocent Adivasis of Bastar so that the feeling of getting justice can be maintained.

(iv) Need to streamline the procedure regarding payment of loans under IRDP and other schemes in Kota district of Rajasthan

SHRI SHANTI DHARIWAL (Kota): I would like to draw the attention of the hon. Finance Minister towards a question of public importance regarding my constituency, Kota. The Central Bank of India is

the lead bank in this region and many branches of Hadoli Gramin Bank have been opened there. As these banks have not been making timely payment of loans to the farmers under Integrated Rural Development Programme, farmers are not getting benefits of this scheme. Farmers have to face many difficulties which is not only affecting the agricultural production adversely, national production too is suffering due to lesser yield. The loans being given to educated unemployed persons by Central Government are also not disbursed by the banks in accordance with the policy and rules made in this regard. The position of the unemployed is miserable in my districts. The banks are not letting the schemes relating to providing loans to the Scheduled Castes, unemployed youth and the urban people living below poverty line succeed.

Therefore, I would like to request the hon. Finance Minister that loans may be distributed immediately to the selected families to solve this problem. Loans should be provided to more people under I.R.D.P. and the procedure to provide loans to the unemployed youths should be simplified.

[*English*]

(v) Need to take appropriate action for eviction/vacation of encroachment on the premises of Ladakh Buddhist Vihar near ISBT Delhi

SHRI P. NAMGYAL (Ladakh): The Ladakh Buddhist Vihara situated near the ISBT, Delhi was got constructed by Pandit Jawaharlal Nehru as a transit house for the Buddhist pilgrims from Ladakh. But the management of the Vihara has also been providing shelter in the Vihara to Buddhists from other Himalayan regions including Tibetans. However, some Tibetan and Ladakhi families treated the Vihara as their permanent abode thus depriving the *bona fide* Buddhist pilgrims of temporary shelter in the Vihara. The management